

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6226-6227/2016

(Arising out of impugned final judgment and order dated 22/02/2016 in CRLMA No. 3229/2016 08/02/2016 in CRLRP No. 403/2015 22/02/2016 in CRLRP No. 403/2015 passed by the High Court of Delhi at New Delhi)

SHYAM PAL

Petitioner(s)

VERSUS

DAYAWATI BESOYA AND ANR.

Respondent(s)

(with appln. (s) for permission to file additional documents and suspension of sentence and interim relief and office report)

Date : 17/10/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Jayant K. Sud, Adv.
Mr. Honey Khanna, Adv.
Mr. Ajay P. Tushir., Adv.
Mrs. Priya Puri, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard Mr. Jayant K. Sud, learned counsel for the petitioner.
None appeared for the respondent.

Judgment reserved.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master